

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO.4589**

**TO BE ANSWERED ON WEDNESDAY, THE 14.12.2016**

Change in Name of High Courts

4589. DR. KIRIT SOMAIYA:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) whether the Government has considered in principle to change the name of High Court of Bombay, High Court of Madras and High Court of Kolkata;
- (b) if so, whether the name of High Court of Bombay will be changed as High Court of Mumbai; and
- (c) if so, the steps taken and the time frame set by the Government in this regard?

**ANSWER**

**Minister of State for Law and Justice and Electronics and Information Technology**  
**(SHRI P.P. CHAUDHARY)**

(a) to (c): The High Courts (Alteration of Names) Bill, 2016 enabling the changing the names of the High Courts of Bombay, Calcutta and Madras into the High Courts of Mumbai, Kolkata and Chennai, respectively has been introduced in the Lok Sabha on 19.07.2016. However, the State Government of Tamil Nadu has requested to change the name of the 'High Court of Madras' as the 'High Court of Tamil Nadu'. The High Court of Calcutta has also not agreed for revised nomenclature. As such the aforementioned Bill has to be revised and fresh Bill is to be introduced. The Central Government has sought views from concerned State Governments and respective High Courts for finalising fresh Bill. No time frame can be fixed for finalisation of the fresh Bill and its introduction in the Parliament.